

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1986
(To be answered on the 27th July 2017)

AIR INDIA PILOTS WITH LAPSED LICENSES

1986. SHRI RAYAPATI SAMBASIVA RAO

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the status of Air India pilots flying with lapsed licences;
- (b) the action taken on those pilots caught operating flights with lapsed licences;
- (c) the measures in place or in vogue to ensure that licence of the pilots are checked at regular intervals to ensure that such incidents do not recur;
- (d) the action taken against the officials who allowed this lapse to take place putting the life of air passengers in danger;
- (e) whether any action has been initiated against those pilots whose licences have lapsed; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): In the recent past, only one case of Capt. Amrish Chauhan, Airline Transport Pilot Licence (ATPL No.4252) of Air India came to the notice of DGCA on 15.12.2016 wherein the Pilot had flown aircraft on lapsed licence. The licence of the Pilot (ATPL No.4252) was suspended for a period of one month with effect from 07.04.2017. The ATPL No.4252 of Capt. Amrish Chauhan was renewed on 19.07.2017 after compliance of requirements stipulated in Aircrafts Rules, 1937. As per records, there is no Pilot in Air India flying with lapsed licence at present.

(c): There is Computerized Crew Management System (CMS) in place for the purpose. DGCA officials check the licences of pilots during Cockpit surveillance inspections and ramp inspections, which is done randomly as per surveillance plan.

(d) to (f): The necessary disciplinary action has been taken as per rules against the pilot. The show cause notice and warning letter have been issued in this regard.
